

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.
[Placed in Library. See No. LT—19/91]

THE DEPUTY CHAIRMAN: I say, the Government must be having reasons for the delay. The Minister should come out with a statement.

SHRI VIREN J. SHAH: When he will give that? Please direct him when he should do that.

SHRI MURASOLI MARAN (Tamil Nadu): It cannot be laid on the Table without quoting reasons for the delay.

SHRI DEPEN GHOSH: It is a procedural matter.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): If you read the item listed under Papers to be laid on the Table against Shri Sitaram Kesri, it clearly says : "...together with an explanatory note on the Report. ... (Interruptions) ..."

SHRI DIPEN GHOSH: What about the delay?

SHRI S. JAIPAL REDDY (Andhra Pradesh): We are trying to know the reasons for the inordinate delay in laying the paper on the Table.

श्री सीताराम केशरी : इस संबंध में जो आप कहते हैं, कि डिले क्यों हुआ है इस संबंध में आपकी बातों को ध्यान में रखकर के आपको मैं बत दूंगा ।

THE DEPUTY CHAIRMAN: He will report that to the House.

SHRI P. UPENDRA (Andhra Pradesh): It should be withdrawn from the House.

SHRI MURASOLI MARAN: Let him take it back and come back to the House with a letter explaining the reasons for the delay. This is the procedure.

THE DEPUTY CHAIRMAN: Are you objecting to the delay?

SHRI MURASOLI MARAN: The procedure is that he should not lay it.

THE DEPUTY CHAIRMAN: Now, it has already been laid on the Table... (Interruptions)... Please listen to me... (Interruptions)... Mr. Balu, please sit down. All of you please sit down. Do you want me to give a ruling on this? Are you complaining about the delay? Now, he does not want to delay it any more in laying it also. Let the Minister come tomorrow and tell us about the delay.

SHRI DIPEN GHOSH: Madam, there is a procedure.

THE DEPUTY CHAIRMAN: All right. But the papers have been laid on the Table... (Interruptions)... The Minister will find out reasons for the delay and I assure you that he will take the House into confidence. Now, Shri Kamal Nath.

I. Notification appointing the 1st day of April, 1991 as the date on which the Public Liability Insurance Act, 1991, shall come into force.

II. Notification publishing the Public Liability Insurance Rules, 1991

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Sir, I lay on the Table, under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991, a copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests:—

I. G.S.R. No. 253, dated the 13th April, 1991 appointing the 1st day of April, 1991, as the date on which the Public Liability Insurance Act, 1991, shall come into force. [Placed in Library. See No. LT—29/91]

II. S.O. No. 330 (E), dated the 15th May, 1991, publishing the Public Liability Insurance Rules, 1991. [Placed in Library. See No. LT—30/91]

SHRI MURASOLI MARAN: That means he has not laid it on the Table of the House. He has to come back.

THE DEPUTY CHAIRMAN: He has laid it. I have allowed him to lay it. I have allowed him with my discretion to allow it, (*Interruptions*). Later he will come back and share with the House the reasons why there was a delay. I am giving this assurance. At least listen to the Chair sometimes. (*Interruptions*)

I. Valuation Report (1989-90) of the Life Insurance Corporation of India.

II. Notification of the Ministry of Finance (Deptt. of Economic Affairs) publishing the amendment relating to Deposit Scheme for Retiring Employees of Public Sector Companies.

III. Notification of the Ministry of Finance (Department of Economic Affairs) publishing the National Saving Scheme (Amendment) Rules, 1991.

IV. Notification of the Ministry of Finance (Department of Revenue) and related papers. . . .

5. THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Twentieth Valuation Report of the Life Insurance Corporation of India, for the year 1989-90, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT—102/91].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. 15/10 91-NS-II, dated the 22nd April, 1991, and Notification No. 2/19/89-NS-II, dated the 23rd April, 1991, publishing the amendments relating to Deposit Scheme for Retiring Em- (Placed in Library. See No. LT—191) [Placed in Library. See No. LT—101/91]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification G.S.R. No. 253(E), dated the 2nd May, 1991, publishing the National Saving Scheme (Amendment) Rules, 1991, under Sub-section (3) of section 15 of the Government Saving Banks Act, 1873. [Placed in Library. See No. LT—100/91]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 41 of the Finance Act, 1979 together with explanatory memoranda thereon:—

(1) G.S.R. No. 1001(E), dated the 26th December, 1990 exempting H.E. Mr. Habib Boulares, Minister of Foreign Affairs of Tunisia and three members of the delegation on their visit of India from 27th to 29th December, 1990, from the payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(2) G.S.R. No. 82(E), dated the 19th February, 1991 exempting H. E. Mr. Gerand Collins and five members of the delegation on their visit to India from 20th to 25th February, 1991, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(3) G.S.R. No. 87(E) dated the 22nd February, 1991 exempting H.E. Mr. Mohammed Ebrahim Massoud, Minister of State & Member of the Cabinet (a special Envoy of the kind Fahd of Saudi Arabia) and four members of the delegation on their visit to India from 24th to 25th February, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.

(4) G.S.R. No. 94(E) dated the 28th February, 1991 exempting H.E. Dr. Richard Von Weizsaecker, President of Republic of Germany, Mrs. Mari-